

No instances of institutions where the National Anthem is never sung, even on National days like Independence Day and Republic Day, have come to the notice of the Government of India.

[English]

Earnings from Ticketless Travellers

*644 SHRIMATI BASAVARAJESWARI :
SHRI S. PALAKONDRA-YUDU :

Will the Minister of TRANSPORT be pleased to state :

(a) the number of cases of ticketless travel detected by the Railways during the year 1985-86 ; and

(b) the details of earnings of each Zonal Railway from ticketless travellers during the last three years ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RAILWAYS (SHRI MADHAVRAO SCINDIA) : (a) A total of 45.68 lakh persons were detected travelling without ticket or with improper ticket during the year 1985-86, upto February, 1986.

(b) The details of railway dues realised by the Zonal Railways for the years 1983-84, 1984-85 and 1985-86 (upto February, 1986) are given below :

Railway	1983-84	1984-85	1985-86 (Upto February, 1986) (Figures in crores)
	(Rs.)	(Rs.)	(Rs.)
1. Central	1.20	1.50	1.60
2. Eastern	0.95	1.09	1.22
3. Northern	1.12	1.15	1.41
4. North Eastern	0.30	0.39	0.42
5. Northeast Frontier	0.32	0.40	0.39
6. Southern	0.66	0.74	0.85
7. South Central	0.79	1.07	1.25
8. South Eastern	0.85	0.95	1.12
9. Western	1.27	1.42	1.46
Total	7.54	0.80	9.72

**Proposal to Introduce Local Train
between Asansol and Jhajha/Kiul**

*646. SHRI SALAHUDDIN : Will the Minister of TRANSPORT be pleased to state :

(a) whether there is any proposal under consideration to introduce a local train between Asansol and Jhajha or Kiul on the Eastern Railway ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) No, Sir.

(b) Does not arise.

Government's Control over Functioning of Central Council for Research in Ayurveda and Siddha

*648. SHRI DHARAM PAL SINGH MALIK: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) what is the nature and extent of control exercised if any, by her Ministry on the functioning including administration, recruitment and services of the professional and non-professional staff of Central Council for Research in Ayurveda and Siddha; and

(b) what is the nature of financial and other assistance provided by the Central Government to this Council?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRIMATI MOHSINA KIDWAI): (a) The Ministry of Health and Family Welfare do not exercise any direct control on the day to day functioning of the Central Council for Research in Ayurveda and Siddha. The Council is an Autonomous Body registered under the Societies Registration Act. The Ministry is represented both on the Governing Body and the Standing Finance Committee of the Council. The Government of India have power to issue directives to the Council. The Council submits Annual Report and Audited Statement of Accounts for placing before the Parliament through the Ministry. Recruitment of staff of the Council is done in accordance with the Recruitment Rules approved by the Governing Body.

(b) The Council is fully financed by grant-in-aid from the Ministry of Health and Family Welfare;

Agents for Sale of Tickets and Reservation of Seats/Berths at Bombay

*649. SHRI ANOOPCHAND SHAH: Will the Minister of TRANSPORT be pleased to state:

(a) whether Government have appointed agents for purchase of railway tickets and to reserve seats and berths at Bombay for Western Railway;

(b) if so, the names and addresses of such agents for greater Bombay;

(c) what are the norms for the appointment of such agents and the rate of commission payable to them; and

(d) what benefits Government will get by appointing such agents?

THE MINISTER OF STATE IN THE DEPARTMENT OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) Not yet, Sir.

(b) Does not arise.

(c) The Rules for Authorisation of Rail Travellers' Service Agents were notified in the Gazette of India Extra-Ordinary Part II Section 3 Sub-section (ii) dated 5-12-85. The main conditions laid down under these Rules for appointment of an Agent are given below:

1. A person who is—

(i) in possession of the latest Income Tax clearance certificate;

(ii) having office and premises properly maintained with adequate convenience and amenities in the city so as to accommodate the visit of sufficient number of customers; and

(iii) not convicted in a criminal case involving moral turpitude; may apply for issue of a licence to act as an agent.